

**Setting up of Branches of District Lead Banks**

6747. PROF. NARAIN CHAND PARASHAR : Will the Minister of FINANCE be pleased to state :

(a) whether the proposal to set up branches of the District Lead Bank at all the block headquarters of the district for implementation of the 20-point and other poverty alleviation programmes at the block level has been considered by Government ;

(b) if so, the decision taken in this regard ;

(c) if not, whether the proposal would be considered and the concept of Block Lead Banks in addition to the District Lead Banks would be introduced at an early date; and

(d) the date by which it is likely to be done ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (d) Under the current Branch Licensing Policy for the period April 1985 to March 1990, one branch is to be opened for every 17,000 population in the rural and semi-urban areas of each Development Block. Besides spatial gaps are also to be filled up and a bank branch is expected to be available within 10 Kms. of each village. These arrangements are considered adequate for meeting the banking needs/credit requirements under the 20 point and poverty alleviation programmes of Government. There is at present no proposal before Government either to have Block Lead Bank or to have a branch of the District Lead Bank at all the Block Headquarters.

**Voluntary Organisations Working for Prohibition**

6748. SHRI KAMAL CHAUDHRY : Will the Minister of WELFARE be pleased to state :

(a) the number of registered agencies voluntary or otherwise, working in each State/Union Territory for promoting prohibition ;

(b) the amount sanctioned to each agency annually by the Central and State Governments separately ;

(c) how many such agencies have come up and how many have closed down during the last three years ending December 1986 ;

(d) the criteria for recognising such agencies and whether the criteria have been changed during the last 15 years ; and

(e) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO) : (a) to (c) The list of agencies working for promoting prohibition is not maintained. The names of agencies aided under the Central Scheme of 'Assistance to Voluntary Organisations for Education Work for Prohibition, Counselling and Rehabilitative Work for Alcoholics, Drug Addicts and Other Victims of Social Crime', however, is available. The number of voluntary organisations assisted State-wise, together with the amount of grant-in-aid sanctioned is given below :—

Name of State/Union Territory	No. of Voluntary Organisation assisted during the year (figures in brackets represent the sanctioned amount in lacs)		
	1984-85	1985-86	1986-87
Andhra Pradesh	—	—	1 (0.10)
Assam	1 (0.7)	1 (0.8)	1 (0.13)
Bihar	—	—	1 (0.11)
Gujarat	1 (0.6)	—	—
Himachal Pradesh	—	1 (0.81)	1 (0.81)
Punjab	—	1 (0.90)	1 (0.85)
Rajasthan	—	3 (1.21)	7 (2.74)
Tamil Nadu	2 (0.74)	3 (1.61)	4 (1.50)
Uttar Pradesh	3 (1.37)	2 (0.82)	1 (0.14)
Delhi	4 (3.69)	10 (5.82)	7 (3.81)
Total	11 (5.93)	21 (11.25)	24 (10.19)

(d) There is no system of recognizing agencies. However, each request for grant-in-aid is considered on merits keeping in view the eligibility conditions as prescribed in the above mentioned scheme.

(e) Does not arise.

#### SC/ST in Central Government service

6749. SHRI SYED SHAHABUDDIN : Will the PRIME MINISTER be pleased to refer to reply given to Started Question No. 388 on 25.3.87 regarding posts reserved for SC/ST and state :

(a) whether the statistics of representation of Scheduled Caste/Scheduled Tribe in various groups of Central Government services refers only to those who have been recruited against reserved quota or also to those who have come in through the general list ;

(b) whether the carry-over system has been abandoned or whether it is still in force and if so, whether any ceiling has been placed on it ; and

(c) the level of representation of Scheduled Castes/Scheduled Tribes in the job of sweepers and in case they are over represented, the reason for over-representation ?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI BIREN SINGH ENGTI) : (a) Our statistics of representation of SC/ST refer to the total number of 'SC/ST employees' in various groups of Central Government services and posts as on 1st January of the year in relation to the 'total number' of Central Government employees in those groups, together with the corresponding percentage, irrespective of whether such SC/ST employees have come through "general list" or against reserved vacancies.

(b) Carry forward of reservation-system is still in force. Total reservation including the carry-forward reservation is subject to a ceiling of 50% of total number of vacancies.